

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
CNS FASHION RETAIL PVT LTD**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	CNS FASHION RETAIL PVT LTD
2.	Date of incorporation of corporate debtor	9 December 2016
3.	Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No of corporate debtor	U18104DL2016PTC309024
5.	Address of the registered office and principal office (if any) of corporate debtor	JA 0911 ,PLOT NO 10, DDA DISTRICT CENTRE; JASOLA; New Delhi; 110020;
6.	Date of closure of Insolvency Resolution Process	19 th July 2023 but deemed to continue till Liquidation Order passed by the Adjudicating Authority
7.	Liquidation commencement date of corporate debtor	18 th March 2024 (NCLT Orders received and communicated on 4 th April 2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Pooja Bahry IP Regn. No. IBBI/PA-003/IP-N00007/2016-2017/10063
9.	Address and e-mail of the liquidator, as registered with the Board	59/27, Prabhat Road, New Rohtak Road, New Delhi- 110005 Email: pujabahry@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 59/27, Prabhat Road, New Rohtak Road, New Delhi-110005 Email: liquidation.cnsfashion@gmail.com cirpcns@gmail.com / pujabahry@yahoo.com
11.	Last date for submission of claims	4 May 2024

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench II has ordered the commencement of liquidation of **CNS FASHION RETAIL PVT LTD** on **18th March 2024** (NCLT Orders received and communicated on 4th April 2024)

The stakeholders of **CNS FASHION RETAIL PVT LTD** are hereby called upon to submit their claims with proof on or before **4th May 2024** (being 30 days from the date of receipt of the Liquidation Orders), to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Name and signature of liquidator : Pooja Bahry
Date and place: : Delhi, 7 April 2024

